

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH)(Insolvency) No.08/2021

(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

**(Arising out of Order dated 18.12.2020 passed in Company Petition No.(IB) No.214/BB/2020
by National Company Law Tribunal, Benggluru Bench ,Bengaluru.**

In the matter of:

Shapoorji Pallonji and Co.Pvt.Ltd,
Regd.Off : 7th Floor, Surya Chambers,
No.124, HAL Airport Road,
Bengaluru 560 017.

Regd.Office :
70, Nagindas Master Road,
Fort, Mumbai MH 400 023.

Applicant/Operational Creditor
...Appellant

V

M/s Shore Dwellings Pvt.Ltd.
(formerly known as Mantri Dwellings Pvt.Ltd.
Mantri House, 41, Vittal Mallya Road,
Bengluru 560 001.

Respondent

Present :

For Appellant : M.s Anupama Hebbar, Advocate
M/s Deepika Murali, Advocate

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ORDER

(VIRTUAL MODE)

It transpires that the notice to the 'Respondent/Corporate Debtor was delivered on 8.3.2021. Today, there is no representation on the side of the 'Respondent''/Corporate Debtor' through 'Virtual mode' and the same is hereby recorded.

2. At request of the Learned Counsel for the 'Appellant' for filing of 'Notes of Submissions' of the Appellant containing not more than 3 to 4 pages together with citations, five day's time is granted from Today.

3. The Learned Counsel for the 'Appellant' shall file the 'Notes of Submissions' of the 'Appellant' through e-filing as well as by furnishing 'Hard Copy' of the same before the 'Office of the Registry' on or before 10.4.2021.

4. The 'Office of the Registry' is directed to List the matter on 10.4.2021.

**[Justice Venugopal M]
Member (Judicial)**

**[V.P.Singh]
Member (Technical)**

26.3.2021
HR